

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 277/2019

CBI Vs O. P. Gupta & Others

01.10.2020

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.
Ms. Vaibhavi Sharma, Ld. counsel for A1.
None for A2.
Sh. Sunny Sharma, Ld. counsel for A3.
A1 O.P. Gupta and **A3** Gautam Awal have joined the proceedings through Video Conference.

Proceedings have been taken up through Video Conference.

The present matter is at the stage of recording of prosecution evidence.

On the last date, idea of recording evidence through video conference was mooted. However, it has been submitted by Ld. PP for the CBI that she has instructions from her department to inform the Court not to proceed with recording of evidence till regular physical functioning of the Courts is resumed.

In the circumstances, the matter is adjourned for further proceedings to 26.10.2020, to be taken up through video conference in case regular physical functioning of the district courts does not resume by the next date of hearing.

**(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/01.10.2020**

